

CENTRAL ELECTRICITY REGULATORY COMMISSION
4th Floor, Chanderlok Building, 36, Janpath, New Delhi- 110001
Ph: 23753942 Fax-23753923

Petition No.487/TT/2014

Date:13.7.2015

To
The Deputy General Manager (Commercial),
Power Grid Corporation of India Limited,
Saudamini, Plot No. 2,
Sector-29, Gurgaon-122001

Subject: Determination of Fees and Charges for Fibre Optic Communication System in lieu of existing Unified Load Despatch & Communication (ULDC) Microwave Links (Part-II) in Southern Region for the period 2009-14

Sir,

Please refer to your aforementioned petition and furnish the following information under Regulation 87(2) of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999, on affidavit, with advance copy to the respondents/ beneficiaries, latest by 14.8.2015:-

- a) Segregated apportioned approved cost for the assets and basis of apportionment;
- b) Separate calculation of weighted average rate of interest for the assets along with repayment schedule, rate of interest and date of drawl of the loans;
- c) Whether entire amount of IDC and IEDC has been paid prior to COD?

2. It is further requested that editable soft copy (excel format) of computation of IDC on cash basis for all the assets may be submitted to the undersigned.

Yours faithfully,

Sd/-

(Dr. P.K Sinha)
Assistant Chief (Legal)